

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO.33/(RE-2003) / 2002-2007

NEW DELHI, Dated 6th February, 2004

S.O. (E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with Paragraph 2.1 of the Export and Import Policy – 2002-07, as amended from time to time, the Central Government hereby amends the ITC (HS) Classification of Export and Import Items, 2002-07 as under:

1. Condition 16 of Chapter I A (General Notes to Import Policy) of the ITC (HS) Classifications of Export and Import items 2002-2007 shall be amended to read as under:

"16. Import into India of the following livestock and livestock products, namely:

- i. domestic and wild birds including captive birds,
- ii. day old chicks, ducks, turkey and other newly hatched avian species,
- iii. hatching eggs,
- iv. eggs and egg products,
- v. semen of domestic and wild birds,
- vi. meat and meat products from avian species including wild birds,
- vii. feathers,
- viii. products of avian origin intended for use in animal feeding or for agricultural or industrial use,
- ix. live pigs and pig meat products,
- x. pathological material and biological products from birds

shall be prohibited from all countries in view of the reported outbreak of Highly Pathogenic Avian Influenza (Fowl Plague) for a period of six months from the date of this notification or till such time it is modified or withdrawn, whichever is earlier."

This issues in public interest.

(L.MANSINGH)
Director General of Foreign Trade and
ex-officio Additional Secretary to the Government of India

Copy to all concerned.